homefirst

होम फर्स्ट फायनांस कंपनी इंडिया लिमिटेड

CIN:U65990MH2010PTC240703 संकेतस्थळ : homefirstindia.com दूरध्वनी क्र. : 180030008425
ई-मेल आयडी : loanfirst@homefirstindia.com

खासगी व्यवहाराने विक्री सूचना

सिक्युरिटायझेशन अँन्ड रिकन्स्ट्रक्शन ऑफ फायनान्शियल अॅसेट्स अँण्ड एन्फोर्समेंट ऑफ सिक्युरिटी इंटिरेस्ट अॅक्ट 2002 (नियम 8(6) अन्वये सूचना) अंतर्गत प्रतिभूत मालमत्तेची विक्री.
खालील स्वाक्षरीकर्ते हे होम फर्स्ट फायनान्स कंपनी इंडिया लिमिटेड (होम फर्स्ट) चे प्राधिकृत अधिकारी असून अनुसूचीत मालमत्तेचा ताबा घेतला आहे. कायद्याच्या कलम 13(4) नुसार आमच्याकडे तुम्ही देय असलेले थकबाकी रक्कमसंदर्भात. कृपया खाली नमूद केलेले सूचनेतील दिनांकाचा संदर्भ घ्यावा.ज्यामध्ये आम्ही सुचित केले आहे की, आमची आरक्षित मुल्य निश्चितीव्दारे वृत्तपत्रात लिलाव सुचना प्रकाशित केली होती. नमूद केलेल्या तारखेला लिलाव ठरला होता. कोणत्याही बोलीदाराने यशस्वी बोली न दिल्याने लिलाव झाला नाही. सर्वसामान्य जनतेस येथे सुचित करण्यात येते की, खाली अनुसूचीत नमूद मालमत्ता जसे आहे जेथे आहे व जसे आहे जे या तत्त्वावर कंपनीची रक्कम मुक्ततेकरिता कंपनीला मान्य नियमानुसार खासगी व्यवहाराने विक्रीकरिता उपलब्ध आहे. म्हणून कायद्याच्या तरतुदी आणि त्यातील नियमाअंतर्गत आम्ही तुम्हाला सूचना देत आहोत. की, सदर सूचना तारखेपासून 15 दिवसांत कंपनीकडे रक्कम जमा करावी आणि खालील अनुसूचीत मालमत्तेचा ताबा परत घ्यावा अन्यथा मालमत्तेची विक्री केली जाईल. सदर सूचना संबंधित कायदा व अंमलातील इतर निधी अन्वये कंपनीला उपलब्ध इतर अधिकाराच्या पुर्वग्रहाशिवाय आहे.
इच्छुक पक्षकारांनी तपशील / स्पष्टीकरणाकरिता आणि त्यांचे प्रस्ताव सादर करण्यासाठी प्राधिकृत अधिका-याकडे संपर्क करावा. विक्री ही सरफायसी कायद्याच्या तरतुदअंतर्गत असेल.

अ. क्र.	खाते / जामिनदाराचे नाव	मालमत्तेचे तपशील / मालमत्तेचे मालक	मागणी सूचना तारखेला थकबाकी रक्कम (रु.)	विक्री सूचनेची तारीख	वृत्तपत्र	ई-लिलावाची तारीख	आरक्षित मुल्य (रु.)	अधिकृत अधिका-यांचे क्रमांक
1.	अशपाक शेख	फ्लॅट नं. 204, दुसरा मजला, गगन अकांक्षा, प्रयाग धाम च्या पुढे, कोरेगाव मुल, उरुली कांचन, तालुका हवेली, जि. पुणे - 411028 पुणे 412202	12,88,447	14-जुलै-21	फायनान्शियल एक्सप्रेस आणि लोकसत्ता	14-ऑगस्ट-21	19,35,500	7972982363
2.	रविंद्र जांभुळकर प्रतीभा रविंद्र जांभुळकर	फ्लॅट नं. 110, इमारत सी, आपला घर तळेगाव धामढेरे, गट नं.. 3439, तळेगाव - शिक्रपुर रोड, तालुका - शिरुर, पुणे - 412 208 पुणे 412 208	5,37,587	14-जुलै-21	फायनान्शियल एक्सप्रेस आणि लोकसत्ता	14-ऑगस्ट-21	13,12,000	7972982363
3.	विजयकुमार सुकुमार बरत्तवाडे, अनिकेत विरोजे	201 ए आपला घर सनसवाडी गट नं. 165 (फेस I), 181 आणि 183 (फेस II), गट नं. 175, 176 (फेस III) दिनग्रजवाडी, कल्याणी फोर्ज मागे, सनसवाडी, पूर्ण 412 208 पुणे 412 208	11,97,591	14-जुलै-21	फायनान्शियल एक्सप्रेस आणि लोकसत्ता	14-ऑगस्ट-21	12,12,000	7972982363

सरफायसी कायदा 2002 अंतर्गत 15 दिवसांची वैधानिक विक्री सूचना

कर्जदार / जामिनदारांना येथे सुचित करण्यात येत आहे की, त्यांनी सदर सूचना तारखेपासून 15 दिवसांपूर्वी व सलग्न खर्चासह मागणी सूचनेत नमूद संपूर्ण रक्कम जमा करावी, अन्यथा मालमत्तेचा लिलाव / विक्री केली जाईल आणि शेष रक्कम तुमच्याकडून व्याजासह वसुल केली जाईल.

सही / -
प्राधिकृत अधिकारी,
होम फर्स्ट फायनान्स कंपनी इंडिया लिमिटेड

दिनांक : 20 / 08 / 21
ठिकाण : पुणे

(इंग्रजीतील मूळ मजकूर ग्राह्य धरण्यात येईल)

NOTICE OF LOSS OF SHARES OF TECH MAHINDRA LIMITED

Regd. Off. : Sharda Centre, Off Karve Road, Pune 411 004

Notice is hereby given that the following share certificates have been reported as lost/misplaced and the Company intends to issue duplicate certificates in lieu thereof, in due course. Any person who has a valid claim on the said shares should lodge such claim with the Company at its Registered Office within 15 days hereof.

Name of the Holder	Certificate No.(s)	Start Distinctive No.	End Distinctive No.	Total shares
Anandhi Sankar	1105	577039	577226	188
L. Raman	3941	480900193	480900380	188

Place : Pune
Date : 20.08.2021

Anandhi Sankar
PL6-A/12/11, Sec-1, Khanda Colony, New Panvel, West, Navi Mumbai-410206, Maharashtra-410206

CYBERTECH SYSTEMS AND SOFTWARE LIMITED

CIN: L72100MH1995PLC084788
REGD OFFICE: 'CyberTech House' Plot No. B-63/64/65, Road # 21/34, J.B Sawant Marg, MIDC, Wagle Estate, Thane 400604
● Email: cssl.investors@cybertech.com ● Website: www.cybertech.com
● Tel: +91 22-4283-9200 ● Fax: +91-22-4283-9236

26TH ANNUAL GENERAL MEETING OF CYBERTECH SYSTEMS AND SOFTWARE LIMITED TO BE HELD THROUGH VIDEO CONFERENCING

1. CyberTech Systems and Software Limited ("the Company") is scheduled to be held on Wednesday, September 15, 2021 at 5:00 P.M. through Video Conferencing (VC) / Other Audio Visual Means (OAVM) in compliance with the applicable provisions of the Companies Act, 2013 ("the Act"), the Rules made thereunder read with the MCA's General Circulars numbered 14/2020, 17/2020, 20/2020, 02/2021 dated April 8, 2020, April 13, 2020, May 5, 2020 and January 13, 2021 respectively and SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations") read with the SEBI Circulars numbered SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated May 12, 2020 and SEBI/HO/CFD/CMD2/CIR/P/2021/11 dated January 15, 2021 to transact the businesses as set out in the AGM Notice.
2. In compliance with the above MCA& SEBI Circulars, copies of the Notice of the AGM along with the Annual Report for the Financial Year 2020-21 will be sent to the shareholders whose email addresses are registered / available with the Company/ Depository Participants. Shareholders holding shares in dematerialized mode are requested to register their email addresses and mobile numbers with their relevant depositories through their depository participants. Shareholders holding shares in physical mode are requested to furnish their email addresses and mobile numbers with the Company's Registrars and Share Transfer Agent (RTA) Link Intime India Private Limited Telephone: 022-49186000: E-mail: enotices@linkintime.co.in Website: https://instavote.linkintime.co.in/Home
3. The Notice of the AGM and the Annual Report will also be available on the Company's website:https://www.cybertech.com/Investor websites of tie stock exchanges (BSE & NSE) and on the RTA e-voting website: instavote.linkintime.co.in
4. Shareholders will have an opportunity to cast their vote electronically on the businesses as set out in the Notice of AGM through remote e-voting/ voting during AGM. Members will be provided with a facility to attend the AGM through VC/OAVM through INSTAMEET, the e-voting platform as provided by Link Intime India Pvt. Ltd.. The manner of remote e-voting for shareholders holding shares in dematerialized mode, physical mode and for shareholders who have not registered their email addresses will be provided in the Notice to the shareholders. The details will also be made available on the website of the Company. Shareholders are requested to visit https://www.cybertech.com/Investorfor such details.
5. The Board has recommended a dividend of Re.1/- (Rupee One Only) on the paid-up Equity Share Capital for FY 2020-21 at its Meeting held on May 13, 2021. The payment of dividend is subject to approval of the members at the 26th AGM of the Company.
6. **The Notice of 26th AGM will be sent to the shareholders in accordance with the applicable Laws on their email addresses shortly.**

Date : August 18, 2021
Place: Thane

For CyberTech Systems and Software Limited
sd/-
Sarita Leelaramani
Company Secretary and Compliance Officer
Membership No.A35587

3i Infotech

3i INFOTECH LIMITED

Corporate Identification Number (CIN): L67120MH1993PLC074411
Registered Office: Tower # 5, International Infotech Park, Vashi, Navi Mumbai – 400 703, India
Tel No: (91-22) 7123 8000 **E-mail:** investors@3i-infotech.com **Website:** www.3i-infotech.com

NOTICE TO THE MEMBERS

Pursuant to Section 110 of the Companies Act, 2013 (Act) read with the Companies (Management and Administration) Rules, 2014 and in terms of the General Circular No. 14/2020 dated April 8, 2020, General Circular No. 17/2020 dated April 13, 2020, General Circular No. 22/2020 dated June 15, 2020, General Circular No. 33/2020 dated September 28, 2020, General Circular No. 39/2020 dated December 31, 2020 and General Circular No. 10/2021 dated June 23, 2021 (**"MCA Circulars"**) and Regulation 44 and 47 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 the Company is seeking consent of the Members by voting through electronic mode ("e-voting/remote e-voting"), has been sent by e-mail to those Members who have registered their e-mail addresses directly with the Company (in respect of shares held in physical form) or have registered their email address with their Depository Participants (DP) (in respect of shares held in electronic form) and which have been made available to the Company by the Depositories as on the cut-off date (i.e. Friday, August 13, 2021) for obtaining approval the approval of the Shareholders in respect of the following businesses:

1. Appointment of Mr. Avtar Singh Monga (DIN- 00418477) as an Independent Director of the Company for a term of 5 years effective April 1, 2021
2. Appointment of Mr. Thompson Gnanam (DIN – 07865431) as a Managing Director and Global CEO and approval for payment of remuneration as Managing Director and Global CEO

The right of voting of the Members shall be reckoned as on the cut-off date (i.e. Friday, August 13, 2021). A person who is not a Member as on the cut-off date should treat this Notice for information purposes only. The dispatch of Notice of Postal Ballot will be completed by Friday, August 20, 2021.

The Company is pleased to provide e-voting facility to all the Members, to enable them to cast their votes electronically. **The e-voting period commences on Saturday, August 21, 2021, at 09.00 a.m. (IST)** and ends on **Sunday, September 19, 2021, at 5.00 p.m. (IST).** During this period shareholders of the Company, holding shares either in physical form or dematerialized form, as on the cut-off date may cast their vote electronically. The e-voting module shall also be disabled for voting after **Sunday, September 19, 2021, at 5.00 p.m.** Once the vote on a resolution is cast by the shareholder, the shareholder shall not be allowed to change it subsequently.

In Compliance with requirements of the MCA circulars, hard copy of the Postal Ballot Notice along with Postal Ballot Forms and pre-paid business reply envelope has not been sent to the shareholders for this Postal Ballot and the shareholders are required to communicate their assent or dissent through e-voting system only.

The Notice of the Postal Ballot alongwith instructions for voting is also available on the Company's website at www.3i-infotech.com and on the website of NSDL (www.evoting.nsdl.com). In case of any queries, you may refer to the Frequently Asked Questions (FAQs) for members and e-voting user manual for members available at the Downloads sections of https://www.evoting.nsdl.com or contact NSDL by email at evoting@nsdl.co.in or call on.: 1800 1020 990 and 1800 22 44 30 or to Ms. Pallavi Mhatre, NSDL at +91-22-2499 4738 or the Members may please contact Ms. R. C. D'souza, Senior Manager, Registrar & Transfer (R & T) department, 3i Infotech Limited at +91-22-7123 8021.

The Board of Directors of the Company has appointed Mr. Avinash Bagul, Partner, BNP & Associates, Company Secretaries or failing him, Mr. K. Venkataraman, Associate Partner, BNP & Associates as Scrutinizer responsible for conducting the Postal Ballot process in a fair and transparent manner. The Results of the Postal Ballot will be declared at 5:00 p.m. on Tuesday, September 21, 2021 at the Registered Office of the Company and will be displayed on the website of the Company and NSDL mentioned above, besides being communicated to National Stock Exchange of India Limited and BSE Limited.

By order of the Board
Sd/-
Rajeev Limaye
Company Secretary

Date: August 20, 2021
Place: Navi Mumbai

CENTRAL BANK OF INDIA

સેન્ટ્રલ બેંક ઓફ ઈન્ડિયા
सेन्ट्रल बैंक ओफ इंडिया
CENTRAL BANK OF INDIA

Mid Corporate Finance Branch, 1st Floor, Central Bank Building, Laldarwaja, Ahmedabad-380001

APPENDIX- IV-A [See proviso to rule 8 (6)]
Sale Notice for Sale of Immovable Properties

E-Auction Sale Notice for sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the borrower(s) and guarantor(s) that the below described immovable property mortgaged / charged to the secured creditor, the Symbolic Possession of which have been taken by the authorized officer of Central Bank of India, Secured creditors, will be sold on "As is where is", "As is what is" and "whatever is there is" on date 28/09/2021 for recovery of due to the Central Bank of India from Borrower(s) and Guarantor(s). The Reserve Price and earnest money deposit (EMD) is displayed against the details of respective properties.

Name of the Borrowers/ Guarantors/Mortgagers and Contact Detail of Branch	Demand Notice Date & Due Amount	Description of Immovable Property	Reserve Price / 10% EMD
M/s. Neesa Agritech & Foods Limited Regd. Office: Plot No.279P, Panchratna Industrial Estate, Opp. Armec Cold Storage, Changodar, Ahmedabad. Branch: Central Bank of India, Mid Corporate Finance Branch, 1St Floor, Central Bank Building, Laldarwaja, Ahmedabad-380001. Authorised Officer: Mr. Indra Bhushan Jha, CM, Contact No. 8511000540.	09/10/2014 Rs. 10,43,61,437.34 + Interest	All that piece and parcel of NA land admeasuring 23168 Sq. Mts Block/Revenue Survey No.544 situated at village limit of Mauje:Aluva, Distt. Gandhinagar owned by M/s Neesa Agritech & Foods Limited. Bounded by :- North : Mubarakpur Aluva Road, South : Block No. 519 P1, West : Block No. 519 P1 and East : Block No. 545/A.	Rs. 3,08,00,000/- (Rs. Three Crore Eight Lakh Only) Rs. 30,80,000/- (Rs. Thirty Lakh Eighty Thousand Only)

Date of Inspection & Time : 20.09.2021 between 12 Noon to 2 PM
Last Date & Time of Submission of EMD and Documents (Online) On or Before : 27.09.2021 Up to 4.00 PM.
E – Auction Date : 28.09.2021, Time: 12 Noon to 2 PM with Auto Extension of 10 Minutes

The auction will be conducted through the Bank's approved service provider https://www.mstcecommerce.com. Bidder will register on website https://www.mstcecommerce.com and upload KYC documents and after verification of KYC documents by the service provider, EMD to be deposited in Global EMD Wallet through NEFT /RTGS/transfer (after generation of challan from https://www.mstcecommerce.com). For detailed terms and conditions please refer to the link provided in www.centralbankofindia.co.in or auction platform https://www.mstcecommerce.com. Helpline No. 033-22901004 or Respective Branch or Respective Authorised Officer during the office hours on any working days.

STATUTORY 30 DAYS SALE NOTICE UNDER RULE 8(6) OF THE SARFAESI ACT, 2002

Borrowers / Guarantors / Mortgagors are hereby notified for sale of immovable secured assets towards realization of outstanding dues of secured creditor.

Date : 20.08.2021
Place : Ahmedabad

Sd/-,
Authorised Officer,
Central Bank of India

PUBLIC NOTICE

Notice is hereby given that the share certificates no(s) 658543,717298 For 1000 shares bearing distinctive no(s) 269210571-269211070, 538571521-538572020 standing in the name(s)of SWARNA SINGH (Deceased) joint holder SUNIL KUMAR in the books of M/S BAJAJ FINANCE LIMITED, has/have been lost/misplaced/destroyed and the advertiser has/have applied to the company for issue of duplicate share certificate(s) in lieu thereof. any person(s) who has/have claim(s) on the said shares should lodge such claim(s) with the company's registrars and transfer agents viz Kfin Technologies Private Limited, Selenium tower b, Plot no: 31-32 Gachibowli, Financial district, Nanakramguda, Hyderabad - 500 032 within 15 days from the date of this notice failing which the company will proceed to issue duplicate share certificate(s) in respect of the said shares.

Date : 20/08/21 Name(s) of the shareholder(s)
Place : Pune SUNIL KUMAR

LOSS OF SHARE CERTIFICATE

KRANTIVEER TATYA TOPE Co-op. Hsg. Society Ltd. number 1, the society Registered at No. 348/88-89, having its address at Wanawadi, Pune 411040, hereby give notice to the general public that our member the late MRS AGNES G. KHER, holder of Plot No. A-7/2, with construction thereon during her lifetime have lost/misplaced her original Share Certificate no. 69, for five fully paid up shares of Rupees 50/- each distinctively numbered 341 to 345 (both inclusive).

The society is in the process of issuing a duplicate share certificate to the holder of the Succession Certificate from the Hon'ble Court Pune, being her son Shri Sameer G. Kher, hence should anyone have any objection for the same, he/she should intimate the society in writing with documentary evidence within 14 days of publication of this notice, or else the society will issue a duplicate certificate to the nominee as per our society records and will not be liable for any consequences thereof.

Pune
Date: 20.8.21

ADVOCATE
Y. B. Irani
9850430027/9175891960,
email advyazdi@gmail.com

HOWARD HOTELS LIMITED

Regd. Off. : 20, Maurya Complex, B-28, Subhash Chowk, Laxmi Nagar, New Delhi-110092
Corporate Off: Hotel Howard Plaza, Fatehabad Road, Agra-282001(UP), INDIA.
CIN: L74899DL1989PLC038622; **Ph.:** 0562-404-8600, **Fax:** 0562-404-8666,
Email: cs@howardhotelsltd.com, **Website:** www.howardhotelsltd.com

NOTICE OF 32nd ANNUAL GENERAL MEETING

The 32nd Annual General Meeting of the Members of the Company will be held on Friday, September 10, 2021 at 12:00 noon through Video Conference ("VC") / Other Audio Visual Means ("OAVM") without physical presence of members at common venue to transact the business as set out in the Notice of AGM. In compliance with the provision of Companies Act, 2013 & Rules made there under and SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with General Circular Nos. 14/2020, 17/2020 and 20/2020 dated 08th April, 2020, 13th April, 2020 and 05th May, 2020, respectively issued by Ministry of Corporate Affairs (MCA Circular), and Circular No. SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated 12th May, 2020, Members will be able to attend and participate in the ensuing AGM through audio visual means and the facility of appointment of proxy will not be available. Members attending the AGM through audio visual means will be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013.

In compliance with the relevant circulars, the Notice of the AGM and Annual Report for the Financial year 2020-2021 have been sent to all the members whose email addresses are registered with the company / Depository Participant and / or Link Intime India Private Limited (RTA) on August 13, 2021. The same is also available on the company's website www.howardhotelsltd.com and on the stock exchange website of the company at www.bseindia.com and may be accessed on the website of the company's Registrar and Transfer agent, Link Intime India Pvt. Ltd. at http://https://instavote.linkintime.co.in. Members are requested to note that physical copies of aforesaid documents will not be available to them by the company.

In compliance with the provisions of section 108 of the Companies Act, 2013, read with Rule 20 of the Companies (Management and Administration) Rules, 2014 as amended and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the company is pleased to offer its Members (holding shares either in physical and electronic form) the facility to exercise their vote by electronic means (Remote e-voting) as well as e-voting at the AGM on all the resolutions set forth in the Notice of the 32nd AGM. The company has engaged the services of Link Intime India Private Ltd. ('LIIPL') to provide e-voting facility.

The remote e-voting period shall commence on Tuesday 07th September, 2021 (9:00 A.M. IST) and ends on Thursday 09th September, 2021 (5:00 P.M IST). Thereafter, the remote e-voting module shall be disabled by LIIPL for voting.

The voting rights of members shall be in proportion to the Equity shares held by them in the paid up Equity share capital of the company as on dated 03rd September, 2021 ('cut-off date'). Any person who is member of the company as on cut-off date is eligible to cast vote on all resolution set forth in the Notice of AGM using remote e-voting or e-voting at the AGM.

Members who are present at the AGM through VC/ OAVM and who have not casted their vote on the resolutions through remote e-voting shall be eligible to vote through e-voting during the AGM. The member shall not be allowed to change it subsequently.

In case the Members have not registered their email address with the Company / RTA / Depositories, the following instruction has to be followed:

(i) Kindly login to the website of our RTA,Link Intime India Private Ltd. www.linkintime.co.in under investor services>Email detail registration- fill in the details, upload the required documents and submit.
(ii) In case of shares held in Demat mode:

The shareholder may please contact the Depository Participant ('DP') and register the email address in the demat account as per the process followed and advised by the DP.

In case the shareholders have any query or issue regarding e-voting, you may refer: the Frequently Asked Questions ("FAQs") and Instavote e-voting manual available at https://instavote.linkintime.co.in under Help section or send an email to enotices@linkintime.co.in or contact on : - Tel: 022 -4918 6000.

By order of the Board
For Howard Hotels Limited
Sd/-
Sonal Agarwal
(Company Secretary)

Place: Agra
Date: 12/08/2021

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KASATA HOMETECH(INDIA) PRIVATE LIMITED

	RELEVANT PARTICULARS	
1.	Name of corporate debtor	KASATA HOMETECH (INDIA) PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	20/07/2009
3.	Authority under which corporate debtor is incorporated / registered	ROC-MUMBAI
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45202MH2009PTC194229
5.	Address of the registered office and principal office (if any) of corporate debtor	SHOP NO.5 CASA BLENCA DESTINATION ARCHITECTURE PLOT NO.45 SECTOR 11, CBD BELAPUR,NAVI MUMBAI,MAHARASHTRA 400614 IN
6.	Insolvency commencement date in respect of corporate debtor	11.08.2021 (Copy of order received by IRP on 18.08.2021
7.	Estimated date of closure of insolvency resolution process	07.02.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	JUGRAJ SINGH BEDI IBBI/IPA-001/IP-P00731/2017-18/11208
9.	Address and e-mail of the interim resolution professional, as registered with the Board	JSBA House,1250 Ground Floor Mukherjee Nagar Delhi-110009 Email Id:jb@jsba.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	JSBA House,1250 Ground Floor Mukherjee Nagar Delhi-110009. Email Id:jb@jsba.in, irp.kasata21@gmail.com The claimants are also requested to Register their claims at https://nesl.co.in/
11.	Last date for submission of claims	01.09.2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Unsecured Financial Creditors
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	a) Name: Mukesh Verma Regd. No: IBBI/IPA-001/IP-P01665/2019-2020/12522 b) Name: Mukesh Khathuria Regd. No:IBBI/IPA-001/IP-P01216/2018-19/11925 c) Name: C RAMADURAI Regd.No: IBBI/IPA-001/IP-P00834/2017-18/11392
14.	Relevant Forms and Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/downloadform.html https://www.jsba.in/list/Kasata-Hometech-(India)-Private-Limited-2021 a) Name: Mukesh Verma Regd. No: IBBI/IPA-001/IP-P01665/2019-2020/12522 Address: Flat No. 112, C wing Manish Rose CHS Building No. 29, Manish Nagar Andheri West, Mumbai- 400053. Email: ip.mukesh@gmail.com b) Name: Mukesh Khathuria Regd. No:IBBI/IPA-001/IP-P01216/2018-19/11925 Address: 6B/1105 Sapphire Heights,Lokhandwala Township, Akurli Road, Kandivali – East Mumbai - 400 101. Email ID- khathuria@hotmail.com c) Name: C Ramadurai Regd.No: IBBI/IPA-001/IP-P00834/2017-18/11392 Address: Flat no 301, Topaz Block Esteem Heritage Apartments Rose Garden road, JP Nagar 5th Phase Bangalore 560078 Email: crd27220@icai.org

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the KASATA HOMETECH(INDIA) PRIVATE LIMITED on 11.08.2021.Copy of order received by IRP from Counsel of Financial Creditor on 18.08.2021

The creditors of KASATA HOMETECH(INDIA)PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before01/09/2021to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class,as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Homebuyers and Debentureholders] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date:18.08.2021
Place: Delhi

sd/-
JUGRAJ SINGH BEDI
(Interim Resolution Professional)
IBBI/IPA-001/IP-P00731/2017-18/11208

L.G.BALAKRISHNAN & BROS LIMITED

Regd Office 6/16/13, Krishnarayapuram Road, Ganapathy Post, Coimbatore – 641 006
CIN: L29191TZ1956PLC000257
Website: www.lgb.co.in , Email: secretarial@lgb.co.in Tel: +91 0422 2532325

NOTICE OF 65TH ANNUAL GENERAL MEETING AND E-VOTING INFORMATION

NOTICE is hereby given that the 65th Annual General Meeting (AGM) of the members of the Company will be held on Thursday the 9th September 2021 at 02:00 PM through Video Conferencing (VC) / Other Audio Visual Means (OAVM) In compliance with the applicable provisions of the Companies Act, 2013 and Rules framed thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with Ministry of Corporate Affairs and SEBI Circulars Issued in April / May 2020 and January 2021 ("Circulars"), without the physical presence of the Members at a common venue to transact the businesses as set out in the Notice of AGM dated 31.07.2021.

In compliance with the circulars, the Notice of AGM and Annual Report have been sent to all the members whose e-mail IDs are registered with the Company/ Depository Participant(s). These documents are also available on the website of the Company viz., www.lgb.co.in and also on the website of Stock Exchanges i.e., BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and on the website of Central Depository Services (India) Limited (CDSL) (agency for providing the Remote e-Voting/e-Voting at the AGM) i.e. www.evotingindia.com. The Company has completed dispatch of notice of AGM and Annual Report through e-mails on 14.08.2021.

Those members holding shares in physical form, whose e-mail addresses are not registered with the Company, may register their e-mail address by sending scanned copy of a signed request letter mentioning their name, folio number, complete address, email address to be registered, scanned copy of the share certificate (front and back), self-attested scanned copy of PAN; and self-attested scanned copy of Driving Licence / Passport / Bank Statement / AADHAR, supporting the registered address of the Member by e-mail to secretarial@lgb.co.in for obtaining copy of the Annual Report and Notice of AGM. Members holding shares in demat form can update their e-mail address with their Depository Participant(s).

Members holding shares either in physical form or dematerialized form as on the cut-off date (September 2, 2021) may cast their vote electronically on each items of the businesses as set forth in the Notice of 65th AGM through the electronic voting system on CDSL ('remote e-Voting') or e-Voting at the AGM.

All the members are informed that:

1. The ordinary and special businesses as set out in the Notice of AGM shall be transacted through remote e-Voting or e-Voting system at the AGM.
2. The remote e-Voting shall commence at 9.00 AM (IST) on Monday, September 6, 2021.
3. The remote e-Voting shall end at 5.00 PM (IST) on Wednesday, September 8, 2021.
4. Remote e-Voting shall not be allowed beyond 5.00 PM (IST) on Wednesday, September 8, 2021.
5. The remote e-Voting module shall be disabled for voting after the date and time mentioned above. Once the vote on a resolution is cast by a member, the member shall not be allowed to change it subsequently
6. The cut-off date for determining the eligibility to vote by electronic means or at the AGM is September 2, 2021.
7. Any person, who acquires shares of the Company and becomes member of the Company after dispatch of the Notice of AGM and holding shares as on cut-off date may obtain the login ID and password by sending a request to agm@cameoindia.com or to Mr.M.Lakshmi Kanth Joshi, Company Secretary, L.G.Balakrishnan & Bros Limited, 6/16/13, Krishnarayapuram Road, Ganapathy, Coimbatore 641006, email: lk.joshi@lgb.co.in / secretarial@lgb.co.in. However, if the member is already registered with CDSL for e-voting then such member can use his / her existing User ID and password for casting his / her vote.
8. The facility for voting will also be made available during the AGM and the members attending the meeting through VC facility, who have not cast their vote by remote e-voting shall be able to vote through the e-voting system at the AGM.
9. The members who have cast their vote by remote e-voting prior to the AGM may also attend the AGM but shall not be entitled to cast their vote again.
10. A person, whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on cut-off date only, shall be entitled to avail the facility of remote e-voting or e-voting at the AGM.
11. The Company has appointed Mr. M.D.Selvaraj, Practicing Company Secretary as the scrutinizer to scrutinize both the remote e-voting process and e-voting at the AGM in a fair and transparent manner.
12. In case of any queries / grievances regarding e-voting, members may contact Mr.Rakesh Dalvi, Sr. Manager, Central Depository Services (India) Limited (CDSL), A Wing, 25th Floor, Marathon Futurex, Mafatal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai 400 013 or send an email to helpdesk.evoting@cdslindia.com or call on 022 - 23058738 and 022 - 23058542 / 43 or may also contact Company's Registrar and Share Transfer Agent M/s Cameo Corporate Services Limited, Subramanian Building, No.1, Club House Road, Chennai 600 002. Name of contact person: Mr.P.Muralidharan, Joint Manager, Email id: investor@cameoindia.com / murali@cameoindia.com, Phone: +91-44-28460390, Fax: +91-44-28460129. Members may also refer the Frequently Asked Questions ("FAQs") and e-voting manual available at https://www.evotingindia.com under help section.
13. Please keep your updated email ID registered with the Company / your Depository Participant to receive timely communication.

The Register of Members and Share Transfer Books will remain closed from Friday, September 3, 2021 to Thursday, September 9, 2021 (both days inclusive) for the purpose of the AGM and for determining the entitlement of the Shareholders to the dividend, if declared at the AGM.

For L.G.Balakrishnan & Bros Limited
M.Lakshmikanth Joshi
GM (Legal) & Company Secretary

Coimbatore
19.08.2021

KENNAMETAL INDIA LIMITED

CIN : L27109KA1964PLC001546
Registered Office: 8/9th Mile, Tumkur Road, Bengaluru-560073 Ph: 080 28394321, Fax: 080 28397572
Email: in.investorrelation@kennametal.com, Website: www.kennametal.com/kennametalindia

EXTRACT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 30 JUNE 2021

(All amounts in ₹ millions unless otherwise stated)

Sl. No.	Particulars	Standalone Quarter Ended 30.06.2021 (Audited)	31.03.2021 (Unaudited)	30.06.2020 (Audited)	Standalone Year Ended 30.06.2021 (Audited)	30.06.2020 (Audited)	Consolidated Quarter Ended 30.06.2021 (Audited)	31.03.2021 (Unaudited)	30.06.2020 (Audited)	Consolidated Year Ended 30.06.2021 (Audited)	30.06.2020 (Audited)
1	Total income from operations	2,133	2,295	975	8,199	6,606	2,132	2,311	1,045	8,606	7,176
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary Items)	292	273	(132)	904	448	292	287	(137)	995	472
3	Net Profit / (Loss) for the period before Tax (after Exceptional and/or Extraordinary Items)	292	273	(149)	894	404	292	287	(161)	985	421
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary Items)	217	210	(85)	666	325	216	220	(95)	733	339
5	Total Comprehensive Income for the period [Comprising Profit/ (Loss) for the period (after tax) and other Comprehensive Income (after Tax)]	210	214	(78)	667	315	209	223	(88)	734	329
6	Paid up equity share capital (face value of ₹ 10 per share)	220	220	220	220	220	220	220	220	220	220
7	Reserves	-	-	-	5,514	5,282	-	-	-	5,637	5,337
8	Earnings Per Share (Face Value of ₹ 10/- each) (for continuing and discontinued operations)-										
	Basic:	9.88	9.55	(3.87)	30.29	14.79	9.84	9.99	(4.32)	33.36	15.42
	Diluted:	9.88	9.55	(3.87)	30.29	14.79	9.84	9.99	(4.32)	33.36	15.42

Notes:

1. In terms of Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015, the aforesaid statement of audited financial results ("financial results") for the quarter and year ended June 30, 2021 of the Company have been reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on August 18, 2021. The aforesaid financial results for the quarter and year ended June 30, 2021 have been audited by the statutory auditors of the Company.
2. These financial results have been prepared in accordance with the recognition and measurements principles of applicable Indian Accounting Standards notified under Section 133 of the Companies Act, 2013 read with relevant rules issued thereunder and the other accounting principles generally accepted in India and in terms of Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (as amended) and relevant SEBI circulars.
3. The Covid 19 pandemic is unprecedented and measures to control it has caused significant disturbances and slowdown of economic activity. The Company operations & financial results for the year have been partially impacted due to localized lockdowns / micro containment zones, supply chain constraints, shortage of workforce and various safety measures have been taken across all areas of operations. The operations have revived at a better pace as the year progressed. The Company has relied on the available information and assumptions, as at the date of approval of these financial results, to arrive at its estimates. The Company continues to monitor the economic effects of the pandemic while taking steps to improve its execution efficiencies and the financial outcome.
4. The Board of Directors at its meeting held on December 4, 2020 had approved a Scheme of Amalgamation ('Scheme') for the merger of its wholly owned subsidiary, WIDIA India Tooling Private Limited ('WITPL') with its Holding Company, Kennametal India Limited ('KIL' or 'Company'). Pursuant to the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company had furnished the Scheme details to the Bombay Stock Exchange. The appointed date of the Scheme is April 1, 2021. The Company have received approval for the said Scheme from the shareholders and Unsecured creditors of the Company at its meeting held on on April 12, 2021 convened by Hon'ble NCLT, Bengaluru bench and the petition to that effect was filed with NCLT on April 29, 2021.
5. The figures for the quarter ended June 30, 2021 and June 30, 2020 are the balancing figures between the audited figures in respect of the full financial year and the published year to date figures upto third quarter ended March 31, 2021 and March 31, 2020 respectively.
6. Figures of the previous year under various heads have been regrouped to the extent required.

Place: Bengaluru
Date: 18th August 2021

For and on behalf of the Board of Directors
Kennametal India Limited
Sd/-
Venkatesan Vijaykrishnan
Managing Director
DIN: 07901688

अर्थव्यवस्था पूर्वपदावर – बिर्ला

। **नवी दिल्ली** : कोविड-१९ च्या तिसऱ्या लाटेच्या भीतीने निर्माण झालेली अनिश्चितता असूनही भारतीय अर्थव्यवस्था पूर्व-साथीच्या पातळीवर परत येत आहे, असे उद्योगपती कुमार मंगलम बिर्ला यांनी बुधवारी सांगितले. अल्ट्राटेक सिमेंट लि. आदित्य बिर्ला समूहाच्या वार्षिक सर्वसाधारण सभेत आभासी माध्यमातून भागधारकांना संबोधित करताना अध्यक्ष म्हणाले की, कोरोना प्रतिबंध लसीकरणाची गती

वेगात आहे. यामुळे कोविडच्या संभाव्य तिसऱ्या लाटेशी लढण्यास मदत होईल. रिझर्व्ह बँक ऑफ इंडिया (आरबीआय) आणि सरकारने घेतलेल्या विविध पावलांनी साथीच्या आजारामुळे निर्माण होणाऱ्या आर्थिक अडचणींना आळा घालण्यास मदत केली आहे. आर्थिक संकेतक दर्शवतात की भारतीय अर्थव्यवस्था देखील साथीच्या पूर्व पातळीवर पोहोचण्यासाठी झपाट्याने सामान्य स्थितीत परत येत आहे. चालू आर्थिक वर्षात भारतीय अर्थव्यवस्थेचा विकास दर १० टक्क्यांपेक्षा थोडा कमी अपेक्षित आहे. विशेषतः राष्ट्रीय पायाभूत सुविधा पाइपलाइन प्रकल्पांच्या संदर्भात. बिर्ला म्हणाले की, पॉलिसी सपोर्ट, वित्तीय प्रोत्साहन आणि सुलभ आर्थिक धोरणे महासाथीच्या प्रारंभापासून जागतिक स्तरावर नेत्रदीपक आहेत. व्यावसायांनी साथीच्या परिस्थितीशी संबंधित अनिश्चितता आणि परिस्थितीशी जुळवून घेणाऱ्या गोष्टी करण्याचे मार्ग तयार केले आहेत. आंतरराष्ट्रीय नाणेनिधीची अपेक्षा आहे की, २०२१ मध्ये जागतिक अर्थव्यवस्था ६ टक्क्यांनी वाढेल. जागतिक अर्थव्यवस्थेचा विकास दर २०२२ च्या कॅलेंडर वर्षात ४.९ टक्क्यांच्या वर राहण्याचा अंदाज आहे. आदित्य बिर्ला ग्रुप धातू, लगदा आणि फायबर, रसायने, कापड, कार्बन ब्लॅक, दूरसंचार आणि सिमेंट यासारख्या क्षेत्रात कार्यरत आहे. ३६ देशांत पसरलेल्या परदेशातील ऑपरेशन्समधून हा समूह ५० टक्क्यांहून अधिक महसूल मिळवतो.

महामारीच्या धक्क्यातून जागतिक वस्तू व्यापार सावरतोय

। **नवी दिल्ली** : जागतिक पातळीवर कोविड-१९ साथीच्या धक्क्यातून वस्तूंचा व्यापार आता सावरत आहे. वर्ल्ड ट्रेड ऑर्गनायझेशनने (डब्ल्यूटीओ) कमोडिटी ट्रेड बॅरोमीटरमध्ये याचे मूल्यांकन केले गेले आहे.

बुधवारी जाहीर झालेल्या आकडेवारीनुसार, या बॅरोमीटरने विक्रमी उच्चांक गाठला आहे. हा निर्देशांक प्रथम जुलै २०१६ मध्ये जारी करण्यात आला. या उपाययोजनाची नवीनतम आकडेवारी ११०.४ वर पोहोचली आहे, जी आतापर्यंतची त्याची विक्रमी पातळी आहे. जिनेव्हा स्थित १६४ सदस्यीय डब्ल्यूटीओने सांगितले की, बॅरोमीटरमध्ये वार्षिक आधारावर २० गुणांची वाढ झाली आहे. देशाची निर्यात झपाट्याने सुधारत असल्याने हा आकडा भारतासाठी चांगला असल्याचे अहवालात म्हटले आहे. त्यात म्हटले आहे की, आकडेवारी सूचित करते की, दुसऱ्या तिमाहीत वर्षानुवर्षाच्या आधारावर वस्तू व्यापार अधिक वेगाने वाढेल. तथापि, त्याच वेळी अहवालात म्हटले आहे की, जागतिक व्यापारासाठी दृष्टिकोन देखील अनेक नकारात्मक जोखमींचा सामना करतो. यामध्ये प्रादेशिक असमानता, सेवा व्यापारातील सतत कमकुवतपणा आणि विशेषतः गरीब देशांमध्ये लसीकरणाचे संथ दर यांचा समावेश आहे. अहवालात स्पष्टपणे नमूद केले आहे की, कोविड-१९ हा व्यवसाय क्षेत्रासाठी सर्वात मोठा धोका आहे. संक्रमणाची नवीन लाट पुनर्प्राप्तीवर वाईट परिणाम करू शकते.

पोकोने नोंदवली ८६५ टक्के वाढीची नोंद

। **मुंबई** : फेब्रुवारी २०२० मध्ये एक स्वतंत्र ब्रॅण्ड म्हणून सुरू करण्यात आलेला पोको इंडिया भारतातील सर्वाधिक वेगाने वाढणारा स्मार्टफोन ब्रॅण्ड म्हणून प्रस्थापित होत आहे. आयडीसी वर्ल्डवाइड क्वार्टरली मोबाईल फोन ट्रॅकर, ऑगस्ट २०२१ या अहवालानुसार, २०२१ मधील दोन सलग तिमाहींमध्ये हा भारतातील सर्वाधिक वेगाने वाढणारा ब्रॅण्ड ठरला आहे. कंपनीने २०२१ मधील दुसऱ्या तिमाहीत ८६५ टक्के वाढीची नोंद केली आहे.

जाहिर प्रगटन

कै. भोजाजी नाईक शिक्षण प्रसारक मंडळ, परभणी ता. जि. परभणी संचलित कै. भोजाजी नाईक प्राथमिक शाळा, वसमत रोड, परभणी ही अनुदानित मराठी माध्यमाची प्राथमिक शाळा आश्रय सेवाभावी संस्था, परभणी ता. जि. परभणी या संस्थेस कायमस्वरुपी हस्तांतरण करणे बाबत मा. शिक्षण उपसंचालक, औरंगाबाद विभाग, औरंगाबाद यांच्याकडे मा. शिक्षणाधिकारी (प्रा.), जि. प. परभणी यांच्या मार्फत नियमानुसार प्रस्ताव दाखल केला आहे. मा. शिक्षण उपसंचालक, औरंगाबाद विभाग, औरंगाबाद यांचे पत्र जा. क्रं. शिउसं/प्राथि- १/ हस्तांतरण / २०२१ - २२/४२९९, दि. १७ ऑगस्ट २०२१ अन्वये जाहिरातीस (जाहीर प्रगटन) देण्यासाठी परवानगी दिलेली आहे. नवीन संस्थेकडे हस्तांतरणासाठी शाळा परिसरातील नागरिक, विद्यार्थी, पालक, शिक्षक/ शिक्षकेतर कर्मचारी, इतर शाळा किंवा कोणतीही व्यक्ती, संस्था यांनी उक्त व्यवस्थापन बदलाबाबत हरकती / आक्षेप द्यावयाचे असतील अश्या व्यक्तींनी मा. शिक्षण उपसंचालक, औरंगाबाद विभाग, औरंगाबाद किंवा मा. शिक्षणाधिकारी (प्रा.), जि. प. परभणी किंवा दोन्ही संस्थेच्या कार्यालयात किंवा शाळेच्या मुख्याध्यापकाकडे वर्तमानपत्रात जाहिरात प्रसिध्द झाल्याच्या दिनांकापासून १५ दिवसाच्या आत द्याव्यात, मुदतीत हरकती/ आक्षेप प्राप्त न झाल्यास आक्षेपांचा विचार केला जाणार नाही.

स्वाक्षरीत/-	स्वाक्षरीत/-
अध्यक्ष / सचिव	अध्यक्ष / सचिव
कै. भोजाजी नाईक शिक्षण प्रसारक मंडळ, परभणी ता. जि. परभणी	आश्रय सेवाभावी संस्था, परभणी ता. जि. परभणी

Form No. URC-2

Advertisement giving notice about registration under Part I of Chapter XXI
[Pursuant to section 374(b) of the companies Act, 2013 and rule 4(1) of the companies (Authorised to Register) Rules, 2014]

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application has been made to the Registrar at 100, Everest Marine Drive Mumbai, Maharashtra – 400002 that MACHU INDUSTRIES LLP may be registered under Part I of Chapter XXI of the Companies Act 2013, as a company limited by shares.

2. The principal objects of the company are as follows:

To produce, manufacture, refine, prepare, process, purchase, sell, import, export, or generally deal in furniture, yarn, bricks, agro-inputs like fertilizers, micronutrients, pesticides & insecticides, veterinary and livestock feeds and feed supplements, fish feeds and its supplements, plants and machinery, implements, accessories, tools, goods, or things and all types of modern agricultural implements, veterinary, livestock and poultry equipment's and also carry on the business of poultry, farming, agricultural farming, and allied activities, sand, stone, sanitary materials, adhesive, sheets, roofing, glass, fittings, electrical goods, water supply or storage equipment, concrete mixtures, lubricant oils, building materials, forest products and any other building or decorative materials made of cement, stone, timber, teak, board, fiber, paper, glass, rubber, plastic or other natural or synthetic substance or chemical.

3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at 602, C Wing, West Gate, Lodha Luxuria Sainath Nagar, Majiwada Thane – 400604.

4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at 100, Everest Marine Drive Mumbai, Maharashtra – 400002 within twenty one days from the date of publication of this notice, with a copy to the company at its registered office.

Dated this 20th day of August 2021.

Name(s) of Applicant
1. Vishal Anilkumar Munot.
2. Divya Siddharth Munot.
3. Siddharth Anilkumar Munot

फॉर्म ए
सार्वजनिक उद्घोषणा

(भारतीय नादारी आणि दिवाळखोरी मंडळ, भारत (कॉर्पोरेट व्यक्तीसाठी नादारी विभेदन प्रक्रिया) विनियम २०१६ च्या नियम ६ अंतर्गत)

कसाटा होमटेक (इंडिया) प्रायव्हेट लिमिटेडच्या धनकोंचे लक्ष वेधण्यासाठी

	प्रस्तुत तपशील	
१	कॉर्पोरेट कर्जदाराचे नाव	कसाटा होमटेक (इंडिया) प्रायव्हेट लिमिटेड
२	कॉर्पोरेट कर्जदाराच्या स्थापनेची तारीख	२०/०७/२००९
३	प्राधिकारी ज्यांच्या अंतर्गत कॉर्पोरेट कर्जदाराची स्थापना/नोंदणी करण्यात आली आहे	आरओसी – मुंबई
४	कॉर्पोरेट कर्जदाराचा कॉर्पोरेट ओळख क्र. / मर्यादित दायित्व ओळख क्र.	U45202MH2009PTC194229
५	कॉर्पोरेट कर्जदाराच्या नोंदणीकृत कार्यालयाचा आणि प्रमुख कार्यालयाचा (असल्यास) पत्ता	दुकान क्र. ५, कासा ब्लांका डेस्टीनेशन आर्किटेक्चर, प्लॉट क्र. ४५, सेक्टर ११, सीबीडी बेलापूर, नवी मुंबई, महाराष्ट्र ४००६१४ भारत
६	कॉर्पोरेट कर्जदाराच्या संबंधात दिवाळखोरी प्रारंभाची तारीख	११.०८.२०२१ (आयआरपीद्वारे १८.०८.२०२१ रोजी आदेशाची प्रत प्राप्त झाली)
७	नादारी विभेदन प्रक्रिया बंद होण्याची अनुमानित तारीख	०७.०२.२०२२
८	अंतरिम विभेदन व्यावसायिक म्हणून कार्यरत नादारी व्यावसायिकाचे नाव व नोंदणी क्र.	जुगराज सिंग बेदी IBBI/IPA-001/IP-P00731/2017-18/11208
९	मंडळाकडे नोंदणीकृत असल्यानुसार, अंतरिम विभेदन व्यावसायिक म्हणून कार्यरत नादारी व्यावसायिकाचा पत्ता आणि ईमेल	जीएसबीए हाउस, १२५०, तळ मजला, मुखर्जी नगर, दिल्ली – ११०००९ ईमेल पत्ता : jb@jsba.in
१०	अंतरिम विभेदन व्यावसायिकाशेवर संपर्कासाठी वापरण्यात येणारा पत्ता आणि ईमेल	जीएसबीए हाउस, १२५०, तळ मजला, मुखर्जी नगर, दिल्ली – ११०००९. ईमेल पत्ता : jb@jsba.in, irp.kasata21@gmail.com धनकोंना त्यांचे दावे https://nesl.co.in/ वरही नोंदविण्याची विनंती करण्यात येत आहे.
११	दावे सादर करण्याची अंतिम तारीख	०१.०९.२०२१
१२	अंतरिम विभेदन व्यावसायिकाद्वारे निर्धारित, सेक्शन २१ च्या उप – सेक्शन (६ए) च्या कलम (बी) अंतर्गत काही असल्यास, धनकोंचे प्रवर्ग	अ-प्रतिभूत वित्तीय धनको
१३	प्रवर्गामध्ये धनकोंचे अधिकृत प्रतिनिधी म्हणून काम करण्यासाठी अभिज्ञात नादारी व्यावसायिकांची नावे (प्रत्येक प्रवर्गासाठी तीन नावे)	अ) नाव : मुकेश वर्मा नोंद. क्र. : IBBI/IPA-001/IP-P01665/2019-20/ 12522 ब) नाव : मुकेश खटूरीया नोंद. क्र. : IBBI/IPA-001/IP-P01216/2018-19/ 11925 क) नाव : सी. रामादुराई नोंद. क्र. : IBBI/IPA-001/IP-P00834/2017-18/ 11392
१४	संबंधित प्रपत्र आणि अधिकृत प्रतिनिधींचा तपशील येथे उपलब्ध आहे :	वेब लिंक : https://www.ibbi.gov.in/downloadform.html https:www.jsba.in/Kasata-Hometech-(India)-Private-Limited-2021 अ) नाव : मुकेश वर्मा नोंद. क्र. : IBBI/IPA-001/IP-P01665/2019-20/12522 पत्ता : फ्लॅट क्र. ११२, सी विंग, मनीष रोज सीएचएस बिल्डींग क्र. २९, मनीष नगर, अंधेरी पश्चिम, मुंबई – ४०००५३. ईमेल : ip.mukesh@gmail.com ब) नाव : मुकेश खटूरीया नोंद. क्र. : IBBI/IPA-001/IP-P01216/2018-19/11925 पत्ता : फ्लॅट क्र ६बी/ ११०५ सफायर हाईट्स, लोखंडवाला टाऊनशीप आकुर्ली रोड, कांदिवली – पूर्व, मुंबई – ४०० १०१. ईमेल : khathuria@hotmail.com क) नाव : सी. रामादुराई नोंद. क्र. : IBBI/IPA-001/IP-P00834/2017-18/ 11392 पत्ता : फ्लॅट क्र. ३०१, टोपाझ ब्लॉक इस्टर्न हेरिटेज अपार्टमेंट, रोज गार्डन रोड, जेपी नगर, ५ वी फेज, बंगळुरू ५६००७८. ईमेल : crd27220@icai.org

याद्वारे सूचना देण्यात येते की, राष्ट्रीय कंपनी कायदा न्यायाधिकरणाने कसाटा होमटेक (इंडिया) प्रायव्हेट लिमिटेडची कॉर्पोरेट नादारी विभेदन प्रक्रिया ११.०८.२०२१ रोजी प्रारंभ करण्याचा आदेश दिला. काउंसील ऑफ फायनान्शियल धनकोकडून १८.०८.२०२१ रोजी आयआरपीद्वारे आदेशाची प्रत प्राप्त झाली.

कसाटा होमटेक (इंडिया) प्रायव्हेट लिमिटेडच्या धनकोंना, याद्वारे त्यांचे दावे पुराव्यांसोबत ०१.०९.२०२१रोजी किंवा तत्पूर्वी अंतरिम विभेदन व्यावसायिकांकडे त्यांच्या मुद्दा क्र. १० समोर नमूद पत्त्यावर सादर करण्यासाठी आमंत्रित करण्यात येत आहे.

वित्तीय धनकोंनी त्यांच्या पुराव्यासोबतचे दावे केवळ इलेक्ट्रॉनिक साधनाद्वारे प्रस्तुत करावेत. अन्य सर्व धनको त्यांचे पुराव्यासोबतचे दावे व्यक्तीशः, टपालाद्वारे किंवा इलेक्ट्रॉनिक साधनांद्वारे सादर करू शकतील.

मुद्दा क्र. १२ समक्ष नमूद अनुसार, प्रवर्ग संबंधित वित्तीय धनको, प्रवर्गाचे अधिकृत प्रतिनिधी म्हणून कार्य करण्यासाठी मुद्दा क्र. १३ समक्ष सुचिबध्द तीन नादारी व्यावसायिकांकडून त्यांच्या अधिकृत प्रतिनिधी म्हणून (होमबायर्स आणि डिबेंचर होल्डर्स) वर्ग निवड प्रपत्र सीए मध्ये दर्शवतील. –

खोटा किंवा दिशाभूल करणारा दाव्याचा पुरावा सादर केल्यास दंडात्मक कारवाई करण्यात पात्र राहील.

हस्ता/-
जुगराज सिंग बेदी
(अंतरिम विभेदन व्यावसायिक)
IBBI/IPA-001/IP-P00731/2017-18/11208

दिनांक : १८.०८.२०२१
स्थळ : दिल्ली

ठाणे महानगरपालिका, ठाणे

सा. बां. विभाग
निविदा सुचना

सार्व. बांधकाम विभाग या विभागातर्फे ठाणे महानगरपालिकेच्या प्रभाग सुधारणा निधी सन २०२१-२२ अंतर्गत वर्तकनगर प्रभाग समिती अंतर्गत प्र.क्र. ०७ (क) क्षेत्रातील म्हाडा परिसरात कल्व्हर्ट बांधणे या कामाकरीता ऑनलाईन निविदा मागविण्यात येत आहे. सदर निविदा प्रक्रियेमध्ये ज्या निविदाकारांवर शासकीय, निमशासकीय, सार्वजनिक उपक्रम, स्थानिक संस्था, महानगरपालिका ई. मार्फत नोंदणी रद्द करणेबाबत / काळ्या यादीत टाकणेबाबत कार्यवाही करण्यात आली आहे अथवा प्रस्तावीत आहे अशा निविदाकारांना निविदा भरता येणार नाही. निविदा सूचना व निविदा प्रपत्र ठाणे महानगरपालिकेचे संकेतस्थळ http://mahatenders.gov.in येथे दि. २०/०८/२०२१ ते ०३/०९/२०२१ पर्यंत उपलब्ध आहे. ऑनलाईन निविदा संकेतस्थळ येथे दि.०३/०९/२०२१ रोजी पर्यंत १६.०० वाजेपर्यंत स्विकारण्यात येतील. सदर निविदा दि.०६/०९/२०२१ रोजी १६.०० वाजता निविदाकार अथवा त्यांचे प्रतिनिधीसमक्ष उघडण्यात येतील.

ठामपा/पिआरओ/पिडब्ल्यूडी-वर्तक/४२१/२१-२२ सही/-
दि:१८.०८.२०२१ कार्यकारी अभियंता
pls visit our official web-site ठाणे महानगरपालिका,ठाणे
www.thanecity.gov.in

संरक्षित रहा, कोरोना विषाणूंपासून सुरक्षित रहा !

जाहिर नोटीस

सर्व लोकांस या जाहीर नोटीशीने कळविण्यात येते की, सौ. सुप्रिया जयंत पाटील, रा. सुशिला सदन, पेझारी पोयनाड, तालुका – अलिबाग, जिल्हा – रायगड, 402108 यांच्या खालील परिशिष्ट क्र. – 1 मध्ये वर्णन केलेल्या (सिडको संपादित) जमिन मिळकतीचे ("सदर मिळकती") आणि सदर मिळकतींच्या संपादनापरत्वे मिळालेला भुखंड क्र. 8 सेक्टर 4, क्षेत्र 3410 चौ.मी., पुष्पकनगर–दापोली, तालुका पनवेल, जिल्हा रायगड ("सदर भुखंड") यांचे स्वामित्वमी तपासत आहे. सौ. सुप्रिया पाटील यांनी आमचे आशिलांस कळविले आहे की, सदर मिळकतीचे खालील परिशिष्ट क्र 2 मध्ये वर्णन केलेले सर्व मुळ दस्तऐवज ("सदर मुळ दस्त ") हे गहाळ व हरविले असुन योग्य तपास घेवुनही आढळुन आलेले नाहीत.

सौ. सुप्रिया पाटील यांनी आमचे आशिलांस असेही कळविले आहे की, सदर मुळ दस्त त्यांनी कोणत्याही प्रकारे गहाण, कर्ज किंवा देणे, बोजा, लिन, गॅरंटी किंवा कर्जासाठी तारण यांसाठी कोणत्याही व्यक्ती/व्यक्ती, बँक /बँका, वित्तीय संस्था/संस्थां, कॉर्पोरेट संस्था/संस्थां इत्यादी कडे जमा केलेले नाहीत. तरी सदर मिळकत किंवा तिच्या कोणत्याही भागाच्या बाबतीत अगर हिश्श्याच्या बाबतकिंवा सदर भुखंडा संदर्भात व/किंवा सदर मुळ दस्त किंवा त्यापैकी कोणत्याही दस्तऐवजा बाबत कोणत्याही व्यक्तींचा अथवा इसम/इसमांचा कोणताही कोणत्याही प्रकारचा क्लेम, हक्क, स्वमित्व, मालमत्ता संपत्ती, हिस्सा किंवा स्वारस्य, गहाण, लिन, बोजा, इतर कोणताही कोणत्याही प्रकारचा क्लेम, हक्क असल्यास ही नोटीस प्रसिध्द झाल्यापासून 14 (चौदा) दिवसांच्या आत लेखी हरकती खाली सही करणार यांच्या अधोरिखीत पत्त्यावर संबंधीत कागदोपत्री पुराव्यासह कळवाव्यात. याप्रमाणे मुदतीत हरकती न आल्यास जे कोणते दावा/दावे, क्लेम, हरकती, असतील, ते अशा व्यक्तीने /व्यक्तींनी सोडले व/किंवा त्यागले आहेत असे समजणेत येईल, यांची नोंद घ्यावी.

संदर्भित परिशिष्ट क्र. – 1
("सदर मिळकती")

मौजे – कुंडेवहाळ, तालुका –पनवेल व नोंदणी जिल्हा रायगड, उपजिल्हा रायगड, महाराष्ट्र राज्य येथील, दुय्यम निबंधक पनवेल यांचे अधिकार क्षेत्रातील शेतजमिन मिळकती (सिडको संपादित) चेवर्णन येणेप्रमाणे –

अ.क्र.	सर्व्हे नंबर / हिस्सा नंबर	क्षेत्र (हे-आर-पॉ.)
1.	24/5	0-21-10
2.	27/6	0-31-00
3.	27/5	0-21-90
4.	24/6	0-30-30
5.	27/3	0-43-00
6.	25/7	0-02-80
7.	27/2	0-17-00
8.	24/7	0-04-00
9.	24/9	0-03-80
10.	27/4	0-15-10
11.	28/6A	0-18-50
12.	24/8	0-08-00

संदर्भित परिशिष्ट क्र. – 2
("सदर मुळ दस्त ")

1.खरेदीखत दस्त ता. 21 जुलै 2003 रोजीचा पनवेल येथील दुय्यम निबंधक यांचे कार्यालयात नोंदणीकृत दस्त क्र. पवल/1778/2003 (1) किसन राम वासकर, (2) मछिंद्र राम वासकर, (3) हसुराम राम वासकर, (4) गोपिनाथ राम वासकर, (5) सुनिता राम वासकर आणि (6) धर्मुबाई राम वासकर (विक्रीदार) आणि सौ. सुप्रिया जयंत पाटील (खरेदीदार) यांचे मध्ये सर्व्हे नंबर/हिस्सा नंबर – 24/5 क्षेत्र 0हे–21आर–10 पॉं, मौजे कुंडेवहाळ, तालुका पनवेल, जिल्हा रायगड.

2.खरेदीखत दस्त ता. 23 जुलै 2003 रोजीचा पनवेल येथील दुय्यम निबंधक यांचे कार्यालयात नोंदणीकृत दस्त क्र. पवल/1801/2003 (1) अनंत नामदेव पाटील आणि (2) बळीराम नामदेव पाटील (विक्रीदार) आणि सौ. सुप्रिया जयंत पाटील (खरेदीदार) यांचे मध्ये सर्व्हे नंबर/हिस्सा नंबर –27/6 क्षेत्र 0हे–31आर–00पॉं., मौजे कुंडेवहाळ, तालुका पनवेल, जिल्हा रायगड.

3.खरेदीखत दस्त ता. 23 जुलै 2003 रोजीचा पनवेल येथील दुय्यम निबंधक यांचे कार्यालयात नोंदणीकृत दस्त क्र. पवल/1802/2003 (1) पांडुरंग विष्णु पाटील, (2) कृष्णा विष्णु पाटील, (3) तुकाराम विष्णु पाटील, (4) ठकुबाई अभिमन्यु भोईर, (5) साखरुबाई महादेव नाईक, (6) यमुनाबाई बारिक गोसावी, आणि (7) वेणुबाई विष्णु पाटील (विक्रीदार) आणि सौ. सुप्रिया जयंत पाटील (खरेदीदार) यांचे मध्ये सर्व्हे नंबर /हिस्सा नंबर–27/ 5 क्षेत्र 0हे–21आर–90पॉं., मौजे कुंडेवहाळ, तालुका पनवेल, जिल्हा रायगड.

4.खरेदीखत दस्त ता. 21 जुलै 2003 रोजीचा पनवेल येथील दुय्यम निबंधक यांचे कार्यालयात नोंदणीकृत दस्त क्र. पवल/1777/2003 (1) धर्मा बैंबुट वासकर, (2) रामुबाई दशरथ तारेकर, (3) शानुबाई भारत गायकवाड, (4) हसुराम आत्माराम वासकर, (5) हिरामण आत्माराम वासकर, (6) निर्मला मनोहर तांडेल, (7) अंकुश आत्माराम वासकर, (8) लहु आत्माराम वासकर आणि (9) यमुनाबाई आत्माराम वासकर (विक्रीदार) आणि सौ. सुप्रिया जयंत पाटील (खरेदीदार) यांचे मध्ये सर्व्हे नंबर/हिस्सा नंबर –24/ 6 क्षेत्र 0हे–30आर – 30पॉं., मौजे कुंडेवहाळ, तालुका पनवेल, जिल्हा रायगड.

5.खरेदीखत दस्त ता. 23 जुलै 2003 रोजीचा पनवेल येथील दुय्यम निबंधक यांचे कार्यालयात नोंदणीकृत दस्त क्र. पवल/1803/2003 (1) धोंडु गुंजा वासकर आणि (2) नामा गुंजा वासकर (विक्रीदार) आणि सौ. सुप्रिया जयंत पाटील (खरेदीदार) यांचे मध्ये (अ)सर्व्हे नंबर /हिस्सा नंबर – 27/3 क्षेत्र 0हे–43आर–00पॉं., आणि (ब) सर्व्हे नंबर /हिस्सा नंबर – 25/7 क्षेत्र 0हे–02आर–80पॉं., मौजे कुंडेवहाळ, तालुका पनवेल, जिल्हा रायगड.

6.खरेदीखत दस्त ता. 21 जुलै 2003 रोजीचा पनवेल येथील दुय्यम निबंधक यांचे कार्यालयात नोंदणीकृत दस्त क्र. पवल/1776/2003 हरि गोमा पाटील (विक्रीदार) आणि सौ. सुप्रिया जयंत पाटील (खरेदीदार) यांचेमध्ये सर्व्हे नंबर /हिस्सा नंबर –27 /2 क्षेत्र 0हे–17आर–00पॉं., मौजे कुंडेवहाळ, तालुका पनवेल, जिल्हा रायगड.

7.खरेदीखत दस्त ता. 21 जुलै 2003 रोजीचा पनवेल येथील दुय्यम निबंधक यांचे कार्यालयात नोंदणीकृत दस्त क्र. पवल/1779/2003 (1) रघुनाथ शंकर पाटील, (2) गोपिनाथ शंकर पाटील, (3) कानुबाई मोहन पाटील, (4) जानुबाई गजानन पाटील, (5) तुळसाबाई गजानन पाटील, (6) हरि गणनाथ पाटील, (7) वासु गणनाथ पाटील, (8) अलकाबाई भारत पाटील, (9) भारत गजानन पाटील, (10) निरा मिननाथ पाटील, (11) दत्ता मिननाथ पाटील, (12) सुषमा संतोष पाटील, (13) महेश मिननाथ पाटील, (14) सुवर्णा मिननाथ पाटील (अज्ञान), (15) ताराबाई ज्ञानेश्वर कुडायकर, (16) धौरंग गजानन पाटील, आणि (17) जनाबाई राम घरत (विक्रीदार) आणि सौ. सुप्रिया जयंत पाटील (खरेदीदार) यांचेमध्ये (अ) सर्व्हे नंबर/हिस्सा नंबर–24/7 क्षेत्र 0हे–04आर–00पॉं., (ब) सर्व्हे नंबर/हिस्सा नंबर –24/9 क्षेत्र 0हे–03आर–80पॉं., आणि (क) सर्व्हे नंबर /हिस्सा नंबर – 27/4 क्षेत्र 0हे–15आर–10पॉं., मौजे कुंडेवहाळ, तालुका पनवेल, जिल्हा रायगड.

8.खरेदीखत दस्त ता. 22 जुलै 2005 रोजीचा पनवेल येथील दुय्यम निबंधक यांचे कार्यालयात नोंदणीकृत दस्त क्र. पवल–1/05456/2005 (1) सदानंद अनंत जोशी, (2) मंगलमुर्ती अनंत जोशी, (3) दया सुधीर परांजपे, (4) उर्मिला केशव वैद्य, (5) अनघा भालचंद्र हसबनिस, (6) सरोज प्रभाकर जोग आणि (7) वैदेही सिताराम भिडे (विक्रीदार) आणि सौ. सुप्रिया जयंत पाटील (खरेदीदार) यांचे मध्ये (अ) सर्व्हे नंबर /हिस्सा नंबर – क. 28/6(पै) एकुण क्षेत्र 0हे–26आर–00पॉं पैकी क्षेत्र–0हे–18आर–50पॉं. (न्हावा शेवा रस्त्याकरिता संपादीत क्षेत्र 0हे–07आर–50पॉं वगळुन), आणि (ब) सर्व्हे नंबर/हिस्सा नंबर –24/8 क्षेत्र 0हे–08 आर–00पॉं., मौजे कुंडेवहाळ, तालुका पनवेल, जिल्हा रायगड.

सही/–
ॲड. नवीन वी. धोंगडी
पत्र व्यवहाराचा पत्ता–
फ्लॅट नं. डी–401, ग्रिन स्केप रॉयल, प्लॉट क्र.25,
सेक्टर 7, कामोठे, नवी मुंबई – 410 209.
तारीख : 20 ऑगस्ट 2021 मो. क्र.– 90040 87873

जाहीर नोटीस

उप निबंधक, सहकारी संस्था, (परसेवा)
महाराष्ट्र राज्य बिगर कृषी सहकारी पतसंस्था फेडरेशन लि. मुंबई
(मुंबई पूर्व उपनगरे जिल्हा सहकारी पतसंस्था फेडरेशन लि. मुंबई)
यांचे कार्यालय पत्ता : ६/६०३, दुर्गा कृपा को–ऑप हौसिंग सोसायटी, हनुमान चौक, मुलुंड पूर्व मुंबई–४०००८१

भांडुप सहकारी पतसंस्था मर्या.
मुख्य कार्यालय : ओ/एस, १९ श्री अभिलाषा अपार्टमेंट, भांडुप (पश्चिम), मुंबई– ४०००७८. ...अर्जदार

अ. क्र.	जाब देणाऱ्याचे नाव	अर्ज दाखल दिनांक	दावा क्रमांक	दावा रक्कम रुपये	जाब देणार क्रमांक
	शाखा–कोपरखैराणे				
१	चेतन सदानंद भिलारे	०६/०३/२०२१	[illegible]	[illegible]	[illegible]
२	महेश शांताराम ठाकूर	०६/०३/२०२१	[illegible]	[illegible]	[illegible]
३	शिंदे अविनाश अर्जुन	०६/०३/२०२१	[illegible]	[illegible]	[illegible]
४	बनसोडे मिना बाळकृष्ण	०६/०३/२०२१	[illegible]	[illegible]	[illegible]
५	भालेराव भास्कर पद्माकर	०६/०३/२०२१	[illegible]	[illegible]	[illegible]
६	आव्हे सदाशिव खसाबा	०६/०३/२०२१	[illegible]	[illegible]	[illegible]
७	राकेश तुळशिराम पाटील	०६/०३/२०२१	[illegible]	[illegible]	[illegible]
८	इब्राहीम बशीर शेख	०६/०३/२०२१	[illegible]	[illegible]	[illegible]
९	नागेश रामण्णा शिवकर	०६/०३/२०२१	[illegible]	[illegible]	[illegible]
१०	बाळासाहेब निवृत्ती ठोंबरे	०६/०३/२०२१	[illegible]	[illegible]	[illegible]
११	गीता रा. दुबे	०६/०३/२०२१	[illegible]	[illegible]	[illegible]
१२	कदम संतोष भास्कर	०६/०३/२०२१	[illegible]	[illegible]	[illegible]
१३	सुनिल रामनाथ द्विवेदी	०६/०३/२०२१	[illegible]	[illegible]	[illegible]
१४	विकास चंद्रकांत घेवडील	०६/०३/२०२१	[illegible]	[illegible]	[illegible]
१५	सुनिल रमेश चोंटे	०६/०३/२०२१	[illegible]	[illegible]	[illegible]
१६	गायकवाड कृष्णा शिवाजी	०६/०३/२०२१	[illegible]	[illegible]	[illegible]
१७	गुप्ता श्रावणकुमार हरिप्रसाद	०६/०३/२०२१	[illegible]	[illegible]	[illegible]
१८	मेथाती रविंद्र कालीचरण	०६/०३/२०२१	[illegible]	[illegible]	[illegible]
१९	भोईटे लक्ष्मी रामचंद्र	०६/०३/२०२१	[illegible]	[illegible]	[illegible]
२०	कावनगुंड राजेंद्र साहेबराव	०६/०३/२०२१	[illegible]	[illegible]	[illegible]
२१	महेश शांताराम ठाकूर	०६/०३/२०२१	[illegible]	[illegible]	[illegible]
२२	चेतन सदानंद भिलारे	०६/०३/२०२१	[illegible]	[illegible]	[illegible]
२३	बावने प्रविण तानाजी	०६/०३/२०२१	[illegible]	[illegible]	[illegible]
२४	मुल्ला जावेदखान जंगुभाई	०६/०३/२०२१	[illegible]	[illegible]	[illegible]
२५	महादेव दाजी शिंदे	०६/०३/२०२१	[illegible]	[illegible]	[illegible]
२६	लक्ष्मीकांत लहु हाडकर	०६/०३/२०२१	[illegible]	[illegible]	[illegible]
२७	कदम नामदेव धोंडीबा	०६/०३/२०२१	[illegible]	[illegible]	[illegible]
२८	शेख जियाउन अकबर	०६/०३/२०२१	[illegible]	[illegible]	[illegible]
२९	कांबळे राजू महादेव	०६/०३/२०२१	[illegible]	[illegible]	[illegible]
३०	माने संजय निवृत्ती	०६/०३/२०२१	[illegible]	[illegible]	[illegible]
३१	कदम मारुती तुकाराम	०६/०३/२०२१	[illegible]	[illegible]	[illegible]
३२	वाघ दिलीप माने	०६/०३/२०२१	[illegible]	[illegible]	[illegible]
३३	वाडकर विजय मारुती	०६/०३/२०२१	[illegible]	[illegible]	[illegible]
३४	कोळी भोलेनाथ जनार्दन	०६/०३/२०२१	[illegible]	[illegible]	[illegible]
[illegible]	[illegible]	[illegible]	[illegible]	[illegible]	[illegible]
७७	घरत वामन धोंडु	०६/०३/२०२१	८०१/२०२१	२१८२१६	३
७८	विकास सिताराम जुनारे	०६/०३/२०२१	८०२/२०२१	१०२७८०	१
७९	पुष्पा किरण संकपाळ	०६/०३/२०२१	८०२/२०२१	१०२७८०	२
८०	सुनिल सुभाराव सावंत	०६/०३/२०२१	८०२/२०२१	१०२७८०	३
८१	पवार विजय भाउदास	०६/०३/२०२१	८०३/२०२१	१५६४४२	१
८२	मुंकुद महादेव डोके	०६/०३/२०२१	८०४/२०२१	१२३६००	१
८३	नवनाथ मारुती बाबर	०६/०३/२०२१	८०४/२०२१	१२३६००	३
८४	राजू विठ्ठल गवारी	०६/०३/२०२१	८०५/२०२१	२६६९३३	२
८५	सुभाष विष्णू कदु	०६/०३/२०२१	८०५/२०२१	२६६९३३	३
८६	शिंदे सलेश बाबुराव	०६/०३/२०२१	८०६/२०२१	७०७१३	१
८७	धोंगडे विजय शांताराम	०६/०३/२०२१	८०६/२०२१	७०७१३	२
८८	युवराज पोपट भोसले	०६/०३/२०२१	८०७/२०२१	२१६१४६	१
८९	ज्ञानेश्वर आत्माराम सावे	०६/०३/२०२१	८०७/२०२१	[illegible]	[illegible]
[illegible]	[illegible]	[illegible]	[illegible]	[illegible]	[illegible]
१६५	अक्षय दत्तात्रय मुर्वे	०६/०३/२०२१	८३८/२०२१	२५४७९७	१
१६६	लोकरे विनोद पोपट	०६/०३/२०२१	८३८/२०२१	२५४७९७	२
१६७	उमेश विठ्ठल मांढरे	०६/०३/२०२१	८३८/२०२१	२५४७९७	३
१६८	शेलार अविनाश शिवाजी	०६/०३/२०२१	८३९/२०२१	२३५२६८	१
१६९	बाळू वशिष्ट कांबळे	०६/०३/२०२१	८३९/२०२१	२३५२६८	२
१७०	संतोष पंढीत रसमुर	०६/०३/२०२१	८३९/२०२१	२३५२६८	३
१७१	थोरात मिलिंद चांस	०६/०३/२०२१	८४०/२०२१	२३१३३५	१
१७२	शर्मा सुरींदर रमेशकुमार	०६/०३/२०२१	८४०/२०२१	२३१३३५	२
१७३	अजय रामशंकर यादव	०६/०३/२०२१	८४०/२०२१	२३१३३५	३
१७४	बाळू वशिष्ट कांबळे	०६/०३/२०२१	८४१/२०२१	२०२५८२	१
१७५	संतोष पंढीत रसमुर	०६/०३/२०२१	८४१/२०२१	२०२५८२	२
१७६	शेलार अविनाश शिवाजी	०६/०३/२०२१	८४१/२०२१	२०२५८२	३
[illegible]	[illegible]	[illegible]	[illegible]	[illegible]	[illegible]

सदर प्रकरणी अर्जदाराने ... जाब देणार यांचे विरुद्ध महाराष्ट्र सहकारी संस्था अधिनियम १९६० चे कलम १०१ अन्वये वसुली दाखला मिळणेबाबत अर्ज दाखल केलेला आहे. [illegible] दिनांक २७/०८/२०२१ रोजी सकाळी ११:०० ते दुपारी ०१:३० वाजता ... [illegible]

सही/-
उप निबंधक,
सहकारी संस्था, (परसेवा)
महाराष्ट्र राज्य बिगर कृषी सहकारी पतसंस्था फेडरेशन लि. मुंबई
(मुंबई पूर्व उपनगरे जिल्हा सहकारी पतसंस्था फेडरेशन लि. मुंबई)